

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) NO. 6 of 2017****With  
CIVIL APPLICATION (FOR AMENDMENT) NO. 1 of 2022  
In R/WRIT PETITION (PIL) NO. 6 of 2017****With  
R/WRIT PETITION (PIL) NO. 253 of 2016**

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PANKAJ ANSUKBHAI BUCH

Versus

STATE OF GUJARAT &amp; 9 other(s)

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Appearance:  
MR NM KAPADIA(394) for the Applicant(s) No. 1  
MR. K.M. ANTANI, AGP, ADVANCE COPY SERVED TO GOVERNMENT  
PLEADER/PP for the Opponent(s) No. 1

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**CORAM: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE  
ARAVIND KUMAR**

and

**HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI**

Date : 03/01/2023

**ORAL ORDER****(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND  
KUMAR)**

1. Amendment is allowed.

2. This Court by order dated 13.01.2017, passed in these very same petitions, had issued following directions: -

*“1. Respondent nos.1 to 3 - State of Gujarat and its authorities shall take all possible steps to prohibit the use of Chinese lanterns during the festival of Uttarayana.*

2. *They are further directed to take all possible steps to prevent manufacture, storage and use of nylon threads (Chinese threads and Chinese manza) and any other synthetic threads coated with glass for the purpose of kite flying.*

3. *As much as the government has already issued instructions by Circular dated 17th December 2016 and further Commissioners of Police, Superintendents of Police and District Magistrates have issued notifications as contemplated under Section 144 of the Code of Criminal Procedure, respondent nos. 1 to 3- State respondents are directed to take all possible steps to enforce such circular and notifications issued under Section 144 of the Code of Criminal Procedure strictly and scrupulously.*

4. *State and its authorities are directed by using print and electronic media to create awareness among the citizens about such notifications issued by the competent authorities prohibiting the use of Chinese manza, plastic threads coated with glass and other dangerous substances and Chinese lanterns during kite flying on the festival of Uttrarayan.*

5. *Further State authorities are directed to take steps against the manufacturers/storekeepers and those stocking and selling nylon thread which is called as Chinese manza or dori and other synthetic threads coated with glass and harmful substances for the purpose of kite flying.*

3. Hence, we call upon respondent - State to indicate as to what steps have been taken and as to how aforesaid

order is being implemented in the State of Gujarat expeditiously and at any rate on or before 05.01.2023.

4. Re-list on 06.01.2023.

